Government of Assam and 13 proposals amounting to Rs. 225.76 crore have been sanctioned. Three proposals amounting to Rs. 76.73 crore are under process for sanction and 2 proposals amounting to Rs. 34.80 crore are under examination. One proposal of Rs. 42.65 crore has been returned to State Government as it was found deficient. Under SARDP-NE, 11 proposals amounting to Rs. 201.35 crore have been sanctioned, 5 proposals amounting to Rs. 517.00 crore have been processed for sanction, and 3 proposals amounting to Rs. 100.00 crore are under examination in the Ministry.

## Scheme to fund the medical treatment of victims of road accidents

- 259. SHRIMATI T. RATNA BAI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether Government is planning to introduce a scheme to fund the medical treatment of victims of road accidents;
  - (b) if so, the details thereof; and
  - (c) the consultations so far had with each State before finalizing such a scheme?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO S. KHANDELA): (a) to (c) No scheme has been firmed up by the Government to fund the medical treatment of victims of road accidents. They are already eligible for compensation under the Motor Vehicles Act, 1988.

## Amendments to Motor Vehicle Act

- 260. SHRI BHARATKUMAR RAUT: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether Government is planning to propose amendments to the Motor Vehicle Act by defining maximum speed limit to highways and driving norms;
- (b) whether it is a fact that an expert committee has been constituted by the Ministry to overhaul of driving norms in the country, which includes putting up an age limit on people eligible to drive and taking from recognized driving schools; and
  - (c) by when the recommendations of the expert committee are likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO S. KHANDELA): (a) Maximum speed limit for motor vehicles as well as driving norms have already been prescribe by the Government.

(b) In order to review the Motor Vehicles Act, 1988 in a comprehensive manner, the Government has constituted a Committee under the Chairmanship of Shri S. Sunder, Distinguished Fellow, The Energy and Resources Institute (TERI) and former Secretary, Ministry of Surface Transport. The Committee has been mandated to look into various aspects of administration and